

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO.290/97

In

C.P.No.231/97

In

O.A.No.466/97.

New Delhi: this the 26th day of November, 2001

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Hon'ble Mr.S.R.Adige,Vice Chairman(A)
Hon'ble Dr. A.Vedavalli,Member(A).

In the matter of

Sri Prakash Bhandari
(By Shri B.D. ~~Patel~~)

..Applicant.

Versus

Shri S.P.Mehta,
General Manager,
Northern Railway,
New Delhi & another
(By Shri R.L.Dhawan)

..Respondents.

ORDER

By S.R.Adige, VC(A)

Heard both sides on RA No.290/97 seeking review of the Tribunal's order dated 22.9.97 in CP No.231/97 arising out of O.A.No.466/97.

2. By the aforesaid order dated 22.9.97 the CP was disposed of and notices discharged with costs of Rs.1000/-on respondent No.1, who was given liberty to hold an enquiry to determine who was responsible for not intimating the notice issued by the court to Respondent No.2, and recover the same from them. The costs were to be paid to Legal Cell of CAT Bar Association.

3. The said costs have since been paid into account of CAT Bar Association though with some delay, and we are informed by Shri Dhawan that respondents have also held an enquiry into the matter.

4. As the only specific direction in the order dated 22.9.97 was to pay costs of Rs.1000/-, and the same has

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since been paid, there are no good grounds to warrant review of the Tribunal's order dated 22.9.97.

5. RA rejected.

6. In terms of the order dated 12.7.2000 in O.A.No.466/1997, list that O.A. along with OA No.469/97 for final hearing before appropriate Bench on 18.12.2001.

7. Issue copy of this order to both parties.

A.Vedavalli

(DR.A.Vedavalli)

Member(J)

Adige

(S.R.Adige)

Vice-Chairman(A)

/ug/

As no. 23 in cf no. II
list in cf no. III

DR(A)

16/12/2001